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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No.2805/97

New Delhi: this the 12th August, 1998

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

K.N.Bahuguna,
S/o Late A.N.Bahuguna,
C/o 465, Lawyers Chambers,
Patiala House,
New Delhi-01

....Applicant.

(Applicant in person)

Versus

1. Director,
Central Road Research Institute,
Delhi -Mathura Road,
P. O.CRR I,
New Delhi-020.

2. Council of Scientific & Industrial,
Research,
Anusandhan Bhawan,
Rafi Marg,
New Delhi -01

.....Respondents.

ORDER(ORAL)

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

Applicant prays for release of retiral dues such as gratuity, leave encashment , arrears of pay fixation , arrears of refixation of pay due to revision w.e.f. 1.1.86 and arrears of pension together with costs.

2. Notices were directed to be issued on OA to respondents but despite availing several opportunities no reply has been filed. However, Shri V.K.Rao, counsel for CSIR was called upon to state as to why the reply has not been filed till date.

3. I have heard Shri K.N.Bahuguna applicant who appeared in person and Shri V.K.Rao. It is not denied that the applicant's representation dated 10.8.95 seeking the aforesaid reliefs has still not been disposed of by the respondents.

4. This OA is therefore disposed of with a direction to the respondents to dispose of the aforesaid applicant's representation dated 10.8.95 by a detailed, speaking and reasoned order covering each prayer of the applicant according to rules and instructions on the subject under intimation to applicant, within 2 months from the date of receipt of a copy of this order. Thereafter if any grievance still survives, it will be open to applicant to agitate the matter through appropriate original proceeding in accordance with law, if so advised. No costs.

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(S.R. ADIGE)
VICE CHAIRMAN (A).

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